

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:1456
ANSWERED ON:21.07.2014
APPOINTMENT OF PUBLIC PROSECUTORS
Kothapalli Smt. Geetha

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has increased the number of public prosecutors in proportion to the number of cases particularly at the lower courts ;
- (b) if so, the details thereof during each of the last three years;
- (c) whether the Government proposes to appoint Scheduled Caste, Scheduled Tribe and Other Backward Class public prosecutors in proportion to their population; and
- (d) if so, the details thereof along with the number of public prosecutors appointed belonging to the said categories, State-wise and court-wise?

Answer

MINISTER OF LAW AND JUSTICE AND COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

- (a) & (b) Criminal cases and appeals in criminal matters in subordinate courts and High Courts are conducted by public prosecutors/counsels appointed by the respective States Governments. Apart from that, certain Central Government Ministries/Departments viz. Ministry of Finance, Ministry of Home Affairs, Department of Personnel and Training also have their own panels of public prosecutors. There is no centralized data maintained by the Central Government as to the number of public prosecutors in various courts of the country.
- (c) So far as Ministry of Law and Justice is concerned there is no such proposal.
- (d) There is no centralized data maintained by the Central Government as to the number of public prosecutor belonging to the Scheduled Castes, Scheduled Tribes and other Backward Classes, State-wise and Court-wise.